

FRIDAY, THE 10TH DAY OF APRIL 2026

WP(PIL) No. 75 of 2026

DISTRICT COURT BAR ASSOCIATION, & ANOTHER

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.V.M.KRISHNAKUMAR, SMT.P.R.REENA

ADVS FOR RESPONDENT/S:

SHRI.HARIKUMAR G. (GOPINATHAN NAIR)

Soumen Sen, C.J. & Syam Kumar V.M., J.

W.P.(PIL) No.75 of 2026

Dated this the 10th day of April , 2026

Appearance:

For the Petitioners : Mr.Renjith Tampan, (Sr.)
instructed by
Mr.V.M.Krishnakumar

For the Respondents : Mr.Grashious Kuriakose,
Additional Director General of
Prosecution

ORDER

Soumen Sen, C.J.

The issue raised in this Public Interest Litigation as to whether the Special Public Prosecutor appointed under the Protection of Children from Sexual Offences Act could be given any additional charge for the cases under the Juvenile Justice (Care and Protection of Children) Act, 2015.

2. The learned counsel for the petitioners has relied upon the order of the Hon'ble Supreme Court dated 8th January, 2026.

3. The matter shall be listed in the monthly list of

May, 2026.

4. We request the learned Additional Director General of Prosecution to consider the said order and make appropriate submission on the adjourned date.

**Sd/-
Soumen Sen
Chief Justice**

**Sd/-
Syam Kumar V.M.
Judge**

ds 10.04.2026